

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. †2605
ANSWERED ON 04.12.2019

ILLEGAL MINING

†2605. SHRIMATI RANJEETA KOLI

Will the Minister of MINES be pleased to state:

- (a) whether illegal mining and digging in mountains is taking place in Bharatpur district of Rajasthan;
- (b) if so, the details thereof;
- (c) whether any action has not been taken regarding these illegal activities during the last three years; and
- (d) if so, the reasons therefor and reaction of the Government thereto?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (d): As per information made available by Indian Bureau of Mines (a subordinate office of Ministry of Mines), there is no mining lease for major mineral in Bharatpur District, Rajasthan. Further, under Section 23C of the Mines and Minerals (Development and Regulation) Act 1957, the State Governments are empowered to frame rules to prevent illegal mining. The State Government may, by notification in the Official Gazette, frame such rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith in the state. The information on illegal mining in Bharatpur District for minor minerals during the last three year, received on quarterly basis from Directorate of Mining and Geology, Rajasthan is given below:

Year	No. of cases	Seizure		FIR Lodged Nos	Court Cases Filed Nos	Fine Realised (Rs.)
		Transport vehicles	Mining Machinery			
		No.	No.			
2017-18	16	0	14	3	1	2536378
2018-19	22	2	6	4	0	6878515
2019-20 (upto 1 st quarter)	10	0	5	3	0	2255100

Source: State Government
